



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 345 Dispur, Thursday, 3rd August, 2023, 12th Sravana, 1945 (S. E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :::: LEGISLATIVE BRANCH

**NOTIFICATION**

The 3rd August, 2023

No. LGL 11/2023/42.— The following Act of the Assam Legislative Assembly which was assented by the Governor of Assam on 31st July, 2023 is hereby published for general information.

**ASSAM ACT NO. XXXV OF 2023**

(Received the assent of the Governor on 31st July, 2023)

**THE ASSAM APPROPRIATION (No. V) ACT, 2023**

# AN ACT

to provide for the authorisation and appropriation of moneys out of the Consolidated Fund of the State of Assam to meet the amounts spent on certain services during the Financial year, 2007-08 in excess of the amount authorised or granted for the said services.

Be it enacted by the Assam Legislative Assembly in the Seventy-fourth Year of the Republic of India as follows:

**Short Title** 1. This Act may be called the Assam Appropriation (No. V) Act, 2023.

**Issue of Rs.113,23,53,716.00 from and out of the Consolidated Fund of the State of Assam for the financial year, 2007-08.** 2. From and out of the Consolidated Fund of the State of Assam the sums specified in column (3) of the Schedule amounting in the aggregate to the sum of Rupees One Hundred Thirteen Crore Twenty Three Lakh Fifty Three Thousand Seven Hundred And Sixteen shall be deemed to have been paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column (2) of the Schedule during the financial year 2007-08 in excess of the amount authorised or granted for those services for the year.

**Appropriation** 3. The sums deemed to have been paid and applied from and out of the Consolidated Fund of the State of Assam shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the Thirty First day of March, 2008.

## THE SCHEDULE

( See Sections 2 and 3 )

[1] Grant No./ Appropriation	[2] Services and Purposes	[3] Sums Not Exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
	Head of State	Revenue	0.00	189002.00	189002.00
4	Elections	Revenue	1690430.00	0.00	1690430.00
6	Land Revenue	Revenue	0.00	753985.00	753985.00
31	Urban Development (T & C P)	Capital	1230000.00	0.00	1230000.00
34	Urban Development (MAD)	Capital	14130000.00	0.00	14130000.00
40	Sainik Welfare	Revenue	6408511.00	0.00	6408511.00
42	Social Services	Revenue	100000.00	0.00	100000.00
59	Sericulture and Weaving	Capital	6229000.00	0.00	6229000.00
60	Cottage Industries	Capital	7232990.00	0.00	7232990.00
65	Tourism	Revenue	37536958.00	0.00	37536958.00
70	Hill Areas	Capital	1056852840.00	0.00	1056852840.00
	Total	Revenue	45735899.00	942987.00	46678886.00
		Capital	1085674830.00	0.00	1085674830.00
	Grand Total		113,14,10,729.00	9,42,987.00	113,23,53,716.00

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.